

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**IA Nos.458/2020, 405/2020, 457/2020, 548/2020, 550/2020, 683/2020,  
684/2020, 685/2020, 686/2020, 155/2021, 176/2021,  
231/2021, MA2/2021 & 342/2021 and  
CA Nos.278/2019, 568/2019, 967/2019 & 52/2020  
IN  
CP (IB) No.391/Chd/Pb/2018  
(Admitted)**

**Under Section 30(6) of IBC, 2016 and  
Rule 11 of NCLT Rules, 2016.**

**In the matter of:**

Punjab National Bank	...Financial Creditor
Versus	
Vallabh Textiles Company Ltd.	...Corporate Debtor

**Present through video conferencing:**

Dr. Rajansh Thukral and Dr. Surekha Thukral, Advocates for the Resolution Professional.

Mr. Atul V. Sood, Advocate for the Resolution Applicant.

Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for CoC.

Mr. Sidhant Bhonsle, Advocate for Mr. Abhilaksh Grover, Advocate for the respondent (PSPCL) in CA No.278/2019.

Mr. Amrinder Singh and Ms. Priyanka Singla, Advocates for respondent No.2 & 3 in CA No.52/2020 and for applicant in MA2/2021.

Mr. Aman Goyal, Advocate for the applicant in IA No.176/2021.

Mr. Manmeet Singh, Mr. A Robin Frey and Mr. Amandeep Singh, Advocates for the applicant in IA No.568/2019.

Mr. Vaibhav Sharma, Advocate for respondent No.1 and 4 to 8 in IA No.52/2020.

**IA No.342/2021**

Reply has been filed by the respondent vide Diary No.00798/1 dated 12.07.2021 and rejoinder thereto has also been filed by the applicant vide Diary No.00798/3 dated 15.07.2021. Both are taken on record.

2. Mr. Abhishek Anand, Advocate appearing for the CoC submits that though he is not a party to the instant IA, however for better adjudication of the same he may be permitted to file minutes of the meeting of CoC held on 16.07.2021 where the subject matter of the instant IA was considered. In the circumstances, he is permitted to file the same after service on the learned counsel for the applicant as well as the respondents. This shall be done within two days.

3. In the circumstances, list IA No.342/2021 on 26.07.2021.

**IA Nos.568/2019 & 458/2020**

List IA Nos.568/2019 and IA No.458/2020 along with IA No.342/2021 on 26.07.2021.

**IA Nos. 405/2020, 457/2020, 548/2020, 550/2020, 683/2020, 684/2020, 685/2020, 686/2020, 155/2021, 176/2021, 231/2021, MA2/2021 and CA Nos.278/2019, 967/2019 & 52/2020**

Learned counsel for the applicants in these IAs/CAs submit that these applications can be separately listed without reference to the IAs pertaining to the approval of resolution plan and can be decided separately.

2. List these applications on 08.11.2021.

Sd/-

(Raghu Nayyar)  
Member(Technical)

(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 19, 2021

pc

IA Nos.458/2020, 405/2020, 457/2020, 548/2020, 550/2020, 550/2020, 683/2020, 684/2020, 685/2020, 686/2020, 155/2021, 176/2021, 231/2021, MA2/2021 & 342/2021 and CA Nos.278/2019, 568/2019, 967/2019 & 52/2020

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(Admitted)